

**Central Administrative Tribunal
Principal Bench**

OA No.737/2015

New Delhi, this the 5th day of February, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Mohd. Jamshed, Member (A)**

M.L. Nagora,
S/o Late Shri Prabhu Dayal,
Aged 65 years,
2144, Phula Ganj,
PO, Nasirabad, Assistant Commissioner,
Distt. Ajmer, Rajasthan.

...Applicant

(By Advocate : Shri H.D. Sharma)

Versus

1. Union of India,
Through Secretary,
Ministry of Labour & Employment,
Sharam Shakti Bhawan,
Rafi Marg,
New Delhi.
2. The Chairman,
Central Board of Trustees,
Employees Provident Fund Organisation,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi-110066.
3. The Central Provident Fund Commissioner,
Bhavishya Nidhi Bhawan,
EPF Organization,
Ministry of Labour & Employment,
14, Bhikaji Cama Place,
New Delhi-110066.
4. Shri K.L. Taneja,
Additional Central Provident Fund Commissioner
(DL&UK),
Inquiry Officer,
Bhavishya Nidhi Bhawan,

8th Floor, 28, Community Centre,
Wazirpur Industrial Area,
Delhi-110052.

...Respondents
(By Advocates : Shri C. Bheemanna for R-1
Shri Puneet Garg for R-2to4)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This OA is filed challenging the Charge Memorandum dated 13.09.2013. The record discloses that no interim order was passed. The result is that the respondents had a liberty to proceed with the enquiry.

2. Today, it is reported by the learned counsel for applicant, that he has been informed about the death of the applicant.

3. The proceedings have abated since the legal representatives of the deceased applicant were not brought on record. Even if the disciplinary proceedings are pending at any stage, the same will abate, on account of the death of the applicant. The OA is, therefore, dismissed as abated.

(Mohd. Jamshed)
Member (A)
'rk'

(Justice L. Narasimha Reddy)
Chairman